

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 621-622/2023

(Arising out of impugned final judgment and order dated 14-07-2022 in CRLA No. 8433/2007 14-07-2022 in CRLA No. 63/2008 passed by the High Court Of Judicature At Allahabad)

ANUJ KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 203821/2022 - EXEMPTION FROM FILING O.T.)

Date : 10-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Verma, AOR
Mr. Rakesh Ranjan, Adv.
Mr. Umang Verma, Adv.
Ms. Sneha Singh, Adv.
Ms. Vanshika, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Manoj Kumar Mishra, Adv.

Mr. Prateek Bhatia, AOR
Ms. Alankrita Sinha, Adv.

Mr. Paranjay Thripathi, Adv.
Mr. Dhawal Mohan, Adv.
Ms. Manmeet Kaur Sareen, Adv.
Mr. Gaurav Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of respondent no.3, these matters stands adjourned by four weeks.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)